(b) if so, the reasons for the delay in sanction, particularly when land and water sources have already been identified for this power station; and

(c) by when the allocation is likely to be sanctioned and released?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) to (c) As per the provisions under the New Coal Distribution Policy (NCDP), the Standing Linkage Committee (Long Term) (SLC(LT)), an inter-Ministerial Committee, considers the applications for authorization of Letter of Assurance (LOA) for setting up power projects, based on, inter-alia, recommendations of the Ministry of Power and other relevant factors. Ministry of Power was requested to offer their comments/recommendations on the application received from Andhra Pradesh Power Generation Corporation (APGENCO) for setting up 600 MW power project at Sattupalli. The SLC (LT) in its meetings held on 12.11.2008 and 29.1.2010 considered projects coming up in 11th Plan and as Ministry of Power did not recommend this case as a 11th Plan project, it was not considered. The application for setting up 600 MW power project at Sattupalli could be taken up by SLC (LT) subject to recommendations of Ministry of Power and other relevant factors.

**Allocation of coal blocks**

1060. SHRI NANDI YELLAIAH: Will the Minister of COAL be pleased to state:

(a) whether the Andhra Pradesh Government had requested his Ministry to allocate at least four coal blocks among the six identified blocks in Orissa, UP and MP to the Singareni Collieries Company Ltd. (SCCL) before notification so that SCCL can sustain the existing coal linkages and the coal linkages under the new Coal Distribution Policy is also served;

(b) if so, Government's reaction thereto;

(c) the reasons for delay in taking decision in this regard; and

(d) by when the request is likely to be acceded to?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) Yes, Sir.

(b) to (d) Request for allocation of coal blocks from various public and private sector companies are received from time to time. Allocation of coal blocks is an on-going process and as and when the coal blocks are identified and earmarked for allocation, the same are considered for allocation.

**Reserves of coal**

1061. SHRI PARIMAL NATHWANI: Will the Minister of COAL be pleased to state:

(a) what is the share of Jharkhand compared to the reserves of coal in the country;